

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

O.A.No. 1113/92

Dt. of order: 22.8.1994

Vipin Chandra Sharma

: Applicant

Vs.

Union of India & Ors.

: Respondents

Mr. P.V. Calla

: Counsel for applicant

Mr. K.N. Shrimal
Mr. Virendra Lodha

: Counsel for respondents No.1 & 2.
: Counsel for respondents No.3 to 27.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice Chairman

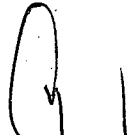
Hon'ble Mr. O.P. Sharma, Member (Adm.)

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the parties and have perused the record. It was pointed out by the learned counsel for the respondents that vide order dated 18.8.1994, directions have been given to amend the earlier order and now the applicant has been placed in the grade of Rs. 330-560 by amending the original order. In the light of the order dated 18.8.1994, the O.A. is disposed of as under:

The respondents shall consider the case of the applicant with regard to the restoration of salary, seniority and allied matters according to law within a reasonable time.

There shall be no order as to costs.


(O.P. Sharma)
Member (A).


(D.L. Mehta)
Vice Chairman.